



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

Email Office : dgft@nic.in , Phone Office : 011-23062777

(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Apr/202425/2**DATED:** 07/05/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.
- IV. RAs shall also ensure compliance of SION General Notes and Chapter Notes wherever applicable.
- V. RAs shall ensure the authorization is issued or redeemed based on wastage/consumption ratified by the Committee or as per wastage claimed in the application, whichever is less. In this regard full compliance of the provisions of Para 4.12 of FTP, Para 4.16, Para 4.21 and Para 4.51 of HBP shall be made.

Meeting No. NC/4/MEET/Apr/202425/2 dated 07/05/2024 of Norms Committee - IV for the year 2024-25 was held on 07/05/2024 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
-------	---	------------

1	Shri UTTAM JANA,FTDO	DGFT(HQ)
2	Shri Nimesh Kumar Singh, Consultant	DGFT(HQ)
3	Shri NAND Lal,Technical Consultant	DPIIT
4	Shri SHAISH KUMAR,Technical Consultant	DGFT
5	Shri DINESHNARAIN MATHUR,Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007043AM24
RA File Number	039404000412 AM16
Licence No and Date	0310798807/10/09/2015
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by the auditor of the company.	

Case No.	2 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007042AM24
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by the auditor of the company	

Case No.	3 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SHALIMAR INCENSE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024

HQ File Number	HQRNORM REVIW00005033AM23		
RA File Number	072404000071 AM19		
Licence No and Date	0710113504/28/06/2018		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Perfumed Agarbattis 8''	3,08,16,000 Numbers	8" - RAW AGARBATTI	3,14,32,320 Numbers
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	4 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007044AM24
RA File Number	039404000524 AM19
Licence No and Date	0310824225/04/10/2018
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by the auditor of the company	

Case No.	5 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	DEEPAK FERTILISERS AND PETROCHEMICALS CORPORATION LTD
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00005811AM24
RA File Number	NA
Licence No and Date	3110067354/28/03/2019

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item Name-1: NITRIC ACID 68%

Qty.: 1.0 MT

Import Name: ANHYDROUS AMMONIA

Qty.: 0.200 MT

Export Item Name-2: NITRIC ACID 60%

Qty.: 1.0 MT

Import Name: ANHYDROUS AMMONIA

Qty.: 0.1765 MT

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of the NORMS COMMITTEE

Case No.	6 / NC/4/MEET/Apr/202425/2													
Case Status	Case Approved													
Party Name	SETCO CHEMICALS (INDIA) PRIVATE LIMTED													
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024													
HQ File Number	HQRNORM REVIW00007572AM24													
RA File Number	039504000201 AM20													
Licence No and Date	0310829367/31/05/2019													
Norms Committee Decision:														
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item-1: Setcobond Colours Liquid Printing Inks for Flexographic and Gravure Process In Various Colours (Solid Content 20.75+-2% Pigment content 10+-2%) Qty.: 80000.0 Kg Import Items: <table border="1"> <thead> <tr> <th>S. No.</th><th>Item description</th><th>Qty recommended</th></tr> </thead> <tbody> <tr> <td>1</td><td>Nitro Cellulose NC RS 1/2</td><td>3200.0 Kg</td></tr> <tr> <td>2</td><td>Nitro Cellulose NC SS 1/4</td><td>4800.0 kg</td></tr> <tr> <td>3</td><td>Nitro Cellulose NC SS 1/16</td><td>8000.0 kg</td></tr> </tbody> </table>			S. No.	Item description	Qty recommended	1	Nitro Cellulose NC RS 1/2	3200.0 Kg	2	Nitro Cellulose NC SS 1/4	4800.0 kg	3	Nitro Cellulose NC SS 1/16	8000.0 kg
S. No.	Item description	Qty recommended												
1	Nitro Cellulose NC RS 1/2	3200.0 Kg												
2	Nitro Cellulose NC SS 1/4	4800.0 kg												
3	Nitro Cellulose NC SS 1/16	8000.0 kg												

Export item-2: : Setcobond white Liquid Printing Inks For Flexographic and Gravure Process In white (Solid Content

19.25+-2% Pigment content 30%+-2%)

Qty.: 60000.0 Kg

Import Items:

<i>S. No.</i>	<i>Item description</i>	<i>Qty recommended</i>
1	Nitro Cellulose NC RS 1/2	2160.0 Kg
2	Nitro Cellulose NC SS 1/4	3240.0 kg
3	Nitro Cellulose NC SS 1/16	5400.0 kg
4	Titanium Dioxide	18000.0 Kg

Export item-3: Setcobond transparent Ink Liquid Printing Inks For Flexographic and Gravure Process In transparent (Solid Content 22.0+-2%)

Qty.: 60000.0 Kg

Import Items:

<i>S. No.</i>	<i>Item description</i>	<i>Qty recommended</i>
1	Nitro Cellulose NC RS 1/2	2520.0 Kg
2	Nitro Cellulose NC SS 1/4	3780.0 kg
3	Nitro Cellulose NC SS 1/16	6300.0 kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	7 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	018305000344AM20
RA File Number	082404000403 AM18
Licence No and Date	0810146063/29/08/2019

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024

1. Copy of License.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	8 / NC/4/MEET/Apr/202425/2	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM REVIW00004080AM23	
RA File Number	052404000333 AM20	
Licence No and Date	0510411816/12/09/2019	
Norms Committee Decision:		
The committee considered the case as per agenda and based on COA report submitted by the firm, considering the moisture content 0.7%, norms has been revised as under:		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 1020600.0 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 Kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	9 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00004081AM23
RA File Number	052404000597 AM20
Licence No and	0510413106/26/12/2019

Date		
Norms Committee Decision: The committee considered the case as per agenda and based on COA report submitted by the firm, considering the moisture content 0.7%, norms has been revised as under: Export Items; MODIFIED CLAY (moisture content of 0.7%) Quantity: 793800.0 Kg Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	10 / NC/4/MEET/Apr/202425/2	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM REVIW00004082AM23	
RA File Number	052404000002 AM21	
Licence No and Date	0510413960/04/04/2020	
Norms Committee Decision: The committee considered the case as per agenda and based on COA report submitted by the firm, considering the moisture content 0.7%, norms has been revised as under: Export Items; MODIFIED CLAY (moisture content of 0.7%) Quantity: 907200.0 Kg Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export

1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	11 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	SHALIMAR INCENSE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM REVIW00004922AM23		
RA File Number	018305000926 AM21		
Licence No and Date	0710116680/30/06/2020		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Perfumed Agarbattis 8''	3,58,65,748 Numbers	8" - RAW AGARBATTI	5,49,43,062 Numbers
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	12 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM REVIW00004087AM23	
RA File Number	052404000164 AM21	
Licence No and Date	0510414589/08/07/2020	
Norms Committee Decision:		
The committee considered the case as per agenda and based on COA report submitted by the firm, considering the moisture content 0.7%, norms has been revised as under:		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 1213380.0 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE	0.495 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	13 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	018305001053AM21
RA File Number	052404000266 AM21
Licence No and Date	0510415118/04/09/2020
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
FLUROXYPYR MEPTYL 97% TECHNICAL	1 Kg	PENTACHLORO PYRIDINE	1.30 Kg
FLUROXYPYR MEPTYL 18% EC	1 Kg	PENTACHLORO PYRIDINE	0.345 Kg
FLUROXYPYR MEPTYL 20% EC	1 Kg	PENTACHLORO PYRIDINE	0.383 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	14 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM REVIW00000420AM25		
RA File Number	052404000272 AM21		
Licence No and Date	0510415169/10/09/2020		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and based on detailed chemistry submitted by the firm, considering 83% overall yield, norms are revised as under:			
Export Item	Quantity	Import item	Quantity

FIPRONIL 800 WG (BARAO)	1 Kg	AMINO-3-CYANO-(2,6-DICHLORO-4- TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.761 Kg
		SODIUM TRYFLUOROMETHYL SULFONATE 70% MIN	0.791 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	15 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	GULF OIL LUBRICANTS INDIA LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00009175AM24		
RA File Number	NA		
Licence No and Date	0310838240/14/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lubricants (Asstd grades/brands) for Automative/Engine/Others) density @88% per Liter content 85% +/- 2% Base Oil & Additives content 15% +/- 2%)	1 Kg	Base Oil of Relevant specification	0.85 Kg
		Relevant Additive	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	16 / NC/4/MEET/Apr/202425/2
----------	-----------------------------

Case Status	Case Approved		
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM REVIW00005952AM24		
RA File Number	039504000518 AM21		
Licence No and Date	0310839523/12/11/2020		
Norms Committee Decision:			
Norms Committee Decision: The committee considered the case as per agenda and based on detailed chemistry submitted by the firm, considering 90% overall yield, norms has been revised as under:			
Export Item	Quantity	Import item	Quantity
"Direct yellow 157 (Yellow OIV) (Net Contain OF import in export products DTPTSA 909.091 KG & AACS 909.091KGS)"	1 Kg	Dehydrothio-P-Toluidine Sulfonic Acid (ammonium salt) 80% min	0.095 Kg
		N-Acetoacet Cresidine Sulphonic Acid (Ammonium salt) 80% min	0.095 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	17 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008669AM24
RA File Number	NA
Licence No and	0310839643/20/11/2020

Date															
Norms Committee Decision:															
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as applied under:-															
<table border="1"> <thead> <tr> <th>Export Item</th> <th>Quantity</th> <th>Import item</th> <th>Quantity</th> </tr> </thead> <tbody> <tr> <td>Cyclanon XC-W New liq</td> <td>334600.0 Kg</td> <td>Sokalan HP 66 K (Vinyl Pyro Lidone)</td> <td>70266.0 Kg</td> </tr> <tr> <td>(Textile Auxiliaries, Modified Vinyl Copolymer)</td> <td></td> <td>Gluconic Acid 50 %</td> <td>9034.2 Kg</td> </tr> </tbody> </table>				Export Item	Quantity	Import item	Quantity	Cyclanon XC-W New liq	334600.0 Kg	Sokalan HP 66 K (Vinyl Pyro Lidone)	70266.0 Kg	(Textile Auxiliaries, Modified Vinyl Copolymer)		Gluconic Acid 50 %	9034.2 Kg
Export Item	Quantity	Import item	Quantity												
Cyclanon XC-W New liq	334600.0 Kg	Sokalan HP 66 K (Vinyl Pyro Lidone)	70266.0 Kg												
(Textile Auxiliaries, Modified Vinyl Copolymer)		Gluconic Acid 50 %	9034.2 Kg												
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE															

Case No.	18 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00006514AM24
RA File Number	06AA04002110 AM21
Licence No and Date	0611000004/08/12/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and as per the advise of the Technical Expert decided to call the firm for a personal hearing.	

Case No.	19 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00048582AM21
RA File Number	05AA04020306 AM21
Licence No and Date	0511000424/28/12/2020
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. Complete details indicating the use of Strontium Hydroxide in the export item. 2. Justification for using higher quantities of 2 Ethyl hexanoic acid. 3. Reaction with indicating molecular weight of both reactants and products. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	20 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00071345AM21
RA File Number	03AA04014763 AM21
Licence No and Date	0311001253/28/01/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information on the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. Please give a complete description of Fluridone TGAI. 2. CIB registration for export items.	

3. Complete chemistry, molecular weight and % yield on a molar basis.
4. Copy of Technical literature in support of yield claimed

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	21 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00004921AM24
RA File Number	05AA04030474 AM21
Licence No and Date	0511001233/11/02/2021
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per agenda and based on the COA report submitted by the firm, norms are revised as under:	
Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%, as per COA)	
Qty.: 1.0 kg	
Import Item: Rock wool	
Qty.: 0.22736 Kg	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	22 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007514AM24
RA File Number	03AA04029222 AM21
Licence No and Date	0311002521/18/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case to examine the GST-certified data submitted by the firm.	

Case No.	23 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007512AM24
RA File Number	03AA04030650 AM21
Licence No and Date	0311002635/19/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case to examine the GST-certified data submitted by the firm.	

Case No.	24 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024

1. Please refer to the previous DL issued in meeting no.16 dated 3.01.2023. The response submitted by you doesn't clarify whether the export item is technical 95% or 34.5% SC as both appear to be the same. You are requested to provide complete details clarifying the ambiguity.
2. CIB registration for actual export items.
3. Copy of technical literature in support of yield claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.

Case No.	25 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00004920AM24
RA File Number	05AA04010658 AM22
Licence No and Date	0511002438/05/05/2021

Norms Committee Decision:

The committee considered the case as per agenda and based on COA report submitted by the firm, norms has been revised as under:

Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%, as per COA)

Qty.: 1.0 kg

Import Item: Rock wool

Qty.: 0.22736 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	26 / NC/4/MEET/Apr/202425/2	
Case Status	Case Approved	
Party Name	A C BROTHERS	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM APPLY 00116010AM22	
RA File Number	05AA04027474 AM22	
Licence No and Date	0511003173/16/06/2021	
Norms Committee Decision:		
Norms Committee Decision:		
The committee considered the case as per the agenda and decided to ratify the norms as under:-		
S.NO	EXPORT ITEM NAME	NET CONTENT of BOWL in CBM
	CARSON ASH WOOD SERVING BOWL	
1	(UTILISING LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME-FRAXINUS AMERICANA)	0.01054
	Qty.: 1 No.	
	CARSON ASH WOOD CHEESE BOARD 24" (UTILISING LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME-FRAXINUS AMERICANA))	0.005015
	Qty.: 1 No	
	CARSON ASH WOOD CHEESE BOARD 36" (UTILISING LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME-FRAXINUS AMERICANA)	0.00765
	Qty.: 1 No	

CARSON ASH WOOD MEDIUM BOWL 12"(UTILISING
LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL
4. NAME-FRAXINUS AMERICANA) 0.00714

Qty.: 1 No

5. LEALAND BEVERAGE TUB(UTILISING LUMBER UNEDGE 0.005015

EURO WHITE ASH KD- BOTANICAL NAME-
FRAXINUS AMERICANA)

) Qty.: 1 No

CARSON BEVERAGE TUB(UTILISING LUMBER UNEDGE
EURO WHITE ASH KD- BOTANICAL NAME-FRAXINUS
AMERICANA)
6. Qty.: 1 No 0.005015

Total export: 780.0 Nos.

Import Items:

SR. No. of export item		
	IMPORT ITEM NAME	Qty. in CBM
	1 LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- FRAXINUS AMERICANA)	0.012121
	LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- 2 FRAXINUS AMERICANA)	0.00576725
	LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- 3 FRAXINUS AMERICANA)	0.0087975
	LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- 4 FRAXINUS AMERICANA)	0.008211
5.	LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- FRAXINUS AMERICANA)	0.00576725

6.	LUMBER UNEDGE EURO WHITE ASH KD- BOTANICAL NAME- FRAXINUS AMERICANA)	0.00576725
Note: 1. The total cubic meter of Import of wood (Lumber should not exceed 60.0 Cubic meters.) 2. RA to verify the Net Content and then only redeem the license. RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE		

Case No.	27 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00006515AM24
RA File Number	06AA04004080 AM22
Licence No and Date	0611000589/20/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	28 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred

Party Name	ARCHROMA INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00007515AM24
RA File Number	03AA04052358 AM22
Licence No and Date	0311005621/26/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case to examine the GST-certified data submitted by the firm.	

Case No.	29 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00150982AM22
RA File Number	05AA04063572 AM22
Licence No and Date	0511003922/30/07/2021
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ratify the norms as under:-	
EXPORT ITEM	NET CONTENT OF WOOD in CBM
EXPORT ITEM NAME	
S. NO	
1	0.008075
CARSON ASH WOOD SERVING BOWL 15”(UTILISING 8/4 ASH 2C KD – BOTANICAL NAME- FRAXINUS MERICANA)	
Qty.: 1 No;	

CARSON ASH WOOD CHEESE BOARD 24" "(UTILISING 8/4
 2 ASH 2C KD – BOTANICAL NAME- FRAXINUS MERICANA) 0.005015
 Qty.: 1 No

CARSON ASH WOOD CHEESE BOARD 36" "(UTILISING 8/4
 3 ASH 2C KD – BOTANICAL NAME- FRAXINUS MERICANA) 0.00765
 Qty.: 1 No

CARSON ASH WOOD MEDIUM BOWL 12"(UTILISING 8/4 ASH
 4 2C KD – BOTANICAL NAME- FRAXINUS MERICANA) 0.00714

Qty.: 1 No

LEALAND BEVERAGE TUB"(UTILISING 8/4 ASH 2C
 KD – BOTANICAL NAME- FRAXINUS MERICANA) 0.005015
 5. Qty.: 1 No

CARSON BEVERAGE TUB"(UTILISING 8/4 ASH 2C
 KD – BOTANICAL NAME- FRAXINUS MERICANA) 0.005015
 6. Qty.: 1 No

Total Qty. of export: 1240 Nos.

Import Items:

Export	IMPORT ITEM NAME	Qty. recommended in CBM
S. No.		
1	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.00928625
2	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.00576725
3	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.0087975
4.	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.008211
5.	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.000576725

6.	8/4 ASH 2C KD (wood BOTANICAL NAME- FRAXINUS AMERICANA)	0.000576725
Note: 1. The total cubic meter of Import of wood (Lumber should not exceed 60.0 Cubic meters.) 2. RA to verify the Net Content and then only redeem the license. RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE		

Case No.	30 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00004919AM24
RA File Number	05AA04072273 AM22
Licence No and Date	0511004263/24/08/2021
Norms Committee Decision: The committee considered the case as per agenda and based on COA report submitted by the firm, norms has been revised as under: Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 72% as per COA) Qty.: 907.0 MT Import Items;	

S.No;	Import Description	Qty. recommended per MT
1	Gilsonite / Natural Asphalt	0.260 MT
2	Lignite	0.0290 MT
3	Humic Powder	0.876 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	31 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00210132AM22
RA File Number	039404000739 AM20
Licence No and Date	0311007647/12/10/2021
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by the auditor of the company	

Case No.	32 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	GRINDWELL NORTON LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00248394AM22
RA File Number	039404000498 AM21
Licence No and Date	0711000626/11/11/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.

Case No.	33 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00254099AM22
RA File Number	08AA04034617 AM22
Licence No and Date	0811003144/16/11/2021

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Thifensulfuron Methyl Technical	1 Kg	Methyl 3-Sulfamoyl-2-Thiophenecarboxylate (MST)	0.691 Kg
		2-Amino-4-Methoxy-6-Methyl-1, 3, 5- Triazine (AMMT)	0.438 Kg
		n-Butyl isocyanate 99.0% (NBI)	0.115 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	34 / NC/4/MEET/Apr/202425/2
----------	-----------------------------

Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00261425AM22
RA File Number	05AA040102798 AM22
Licence No and Date	0511006314/22/11/2021
Norms Committee Decision: The committee considered the case as per agenda and based on COA report submitted by the firm, norms has been revised as under: Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%, as per COA) Qty.: 1.0 kg Import Item: Rock wool Qty.: 0.22736 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	35 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00004918AM24
RA File Number	05AA040102800 AM22
Licence No and Date	0511006316/22/11/2021
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per agenda and based on COA report submitted by the firm, norms has been revised as under:	

Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 72% as per COA)		
Qty.: 907.0 MT		
Import Items;		
S.No;	Import Description	Qty. recommended per MT
1	Gilsonite / Natural Asphalt	0.260 MT
2	Lignite	0.0290 MT
3	Humic Powder	0.876 MT
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.		

Case No.	36 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024

HQ File Number	HQRNORM APPLY 00271791AM22
RA File Number	08AA04035418 AM22
Licence No and Date	0811003280/01/12/2021
Norms Committee Decision: The Committee considered the case as per the agenda and decided to defer the case as the technical expert needed more time to examine the case.	

Case No.	37 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00375473AM22		
RA File Number	05AX04001193 AM22		
Licence No and Date	0511010691/04/03/2022		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUROXYPYR MEPTYL TECHNICAL 97% MIN(QUALITY STANDARD)	1 Kg	Methyl o-(4-amino-3,5-dichloro-6- fluoropyridin-2-yloxy)acetate	0.795 Kg
		2-Octanol	0.385 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	38 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00378300AM22
RA File Number	03AX04001260 AM22
Licence No and Date	0311012333/07/03/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along-with following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by auditor of the company	

Case No.	39 / NC/4/MEET/Apr/202425/2	
Case Status	Case Approved	
Party Name	A C BROTHERS	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM APPLY 00378500AM22	
RA File Number	05AX04001214 AM22	
Licence No and Date	0511010728/07/03/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
SR. NO	EXPORT ITEM NAME	NET CONTENT OF WOOD IN EXPORT ITEM inCBM
1	WALNUT MAGNETIC TRIVET (UTILISING LUMBER ‘4/4 WALNUT 2 COM,KD,ROUGH’- BOTANICAL NAME- JUGLANS NIGRA) Qty.:1 No.	0.01054
2	ARVO 3 TIER SERVER(UTILISING LUMBER ‘BROWN HARD MAPLE’) Qty.:1 No	0.01054

Total Export for s. no. 1-4000 nos

Total Export for s. no. 2-6600 nos

Import Item:

SR. NO	EXPORT ITEM NAME	NET CONTENT OF WOOD IN EXPORT ITEM/ CBM OF BOWL
1	LUMBER '4/4 WALNUT 2 COM,KD,ROUGH'- BOTANICAL NAME- JUGLANS NIGRA	0.012121
2	LUMBER 'BROWN HARD MAPLE'	0.012121

Note: 1. The total cubic meter of Import of wood (Lumber should not exceed 10.0 CBM for s. no.1 and 92.0 CBM for S. no.2

2. RA to verify the net content and then only redeem the license.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	40 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00000363AM23		
RA File Number	05AX04000093 AM23		
Licence No and Date	0511012004/21/04/2022		
Norms Committee Decision:			
Norms Committee Decision: The committee considered the case as per the agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

FIPRONIL 800 WG (BARAO)(QUALITY STANDARD)	1 Kg	5-AMINO-3-CYANO- (2,6- DICHLORO-4- TRIFLUOROMETHYL- PHENYL) PYRAZOLE 98 PCT MIN	0.761 Kg
		SODIUM TRIFLUOROMETHYL SULFONATE 70% MIN	0.791 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	41 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00000739AM23
RA File Number	07AX04000050 AM23
Licence No and Date	0711003975/13/05/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. Weight of Export item in KG terms. 2. Net Import Content in the Export Item. 3. Complete Calculation for the requirement of Raw Materials both imported and indigenous in manufacturing each of the export items, indicating wastage separately. 4. Indigenous items are to be added to export items and accordingly, to indicate in Annexure 4 E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	42 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00000817AM23		
RA File Number	05AX04000435 AM23		
Licence No and Date	0511012600/17/05/2022		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FIPRONIL 800 WG (BARAO)(QUALITY STANDARD)	1 Kg	5-AMINO-3-CYANO-(2,6-DICHLORO-4-TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT	0.761 Kg
		SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN	0.791 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	43 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00000958AM23
RA File Number	05AX04000569 AM23
Licence No and Date	0511012769/24/05/2022
Norms Committee Decision:	
Norms Committee Decision:	

The committee considered the case as per agenda and based on COA report submitted by the firm, norms has been revised as under:

Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%, as per COA)

Qty.: 1.0 kg

Import Item: Rock wool

Qty.: 0.22736 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00001337AM23		
RA File Number	08AX04000213 AM23		
Licence No and Date	0811005173/13/06/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (600 gms/litre of 2,4 D Acid content)	1 Litre	Phenol	0.417 Kg
		Mono Chloro Acetic Acid	0.346 Kg

		Caustic Soda	0.040 Kg
		Dimethylamine 40% w/w (Aqueous solution)	0.333 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	45 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001716AM23
RA File Number	05AX04000890 AM23
Licence No and Date	0511013476/28/06/2022

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FIPRONIL TECHNICAL 95%	1 Kg	5-AMINO-3-CYANO- (2,6-	0.885 Kg
MINIMUM(QUALITY STANDARD)		DICHLORO-4-	
		TRIFLUOROMETHYL-PHENYL)	
		PYRAZOLE 98 PCT	
		SODIUM TRIFLUOROMETHANE	0.920 Kg
		SULFINATE 70% MIN	

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	46 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001887AM23
RA File Number	08AX04000565 AM23
Licence No and Date	0811005458/06/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
2,4 D dimethylamine Salt (720 gms/litre of 2,4 D Acid content)	1 Litre	2,4 Dichloro Phenoxy Acetic Acid (98%)	0.773 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	47 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00000309AM25
RA File Number	05AX04001282 AM23
Licence No and Date	0511014097/03/08/2022

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
SURFACE COATING	7,00,000 Kg	TITANIUM DIOXIDE	348509 Kg
		WAX	14593.25
		2 METHYL 1 3PROPANEDIOL	177212 Kg
		AMINO RESIN	173734.75 Kg
		PIGMENT	6947.5 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	48 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00002615AM23
RA File Number	05AX04001360 AM23
Licence No and Date	0511014260/12/08/2022
Norms Committee Decision:	

Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
FLUROXYPYR MEPTYL 18% EC(QUALITY STANDARD)	1 Litre	Methyl o-(4-amino-3,5- dichloro-6- fluoropyridin-2- yloxy)acetate	0.210 Kg
		2-Octanol	0.102 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	49 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00002789AM23
RA File Number	05AX04001494 AM23
Licence No and Date	0511014481/25/08/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case as technical expert needed more time to examine the case.	

Case No.	50 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00003116AM23
RA File Number	05AX04001682 AM23
Licence No and Date	0511014815/14/09/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case as technical expert needed more time to examine the case.	

Case No.	51 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00003435AM23		
RA File Number	05AX04001853 AM23		
Licence No and Date	0511015044/28/09/2022		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Imazamox 4% SL(Quality Standard)	1 Litre	Imazamox Technical 97% Min	0.0408 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	52 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00003671AM23
RA File Number	05AX04002007 AM23
Licence No and Date	0511015277/12/10/2022
Norms Committee Decision: The committee considered the case as per agenda and based on the COA report submitted by the firm, norms are revised as under: Export item: OIL WELL CHEMICAL (containing Rock wool minimum 22.074%, as per COA) Qty.: 1.0 kg Import Item: Rock wool Qty.: 0.22736 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	53 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	KR LIFESCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00005173AM23		
RA File Number	02AX04000526 AM23		
Licence No and Date	0211003544/21/12/2022		
Norms Committee Decision:			
T			
Norms Committee Decision:			
The committee considered the case as per the agenda and decided to ratify the norms as under:-			

Export Item	Quantity	Import item	Quantity
CARBOSULFAN 48.34% W/W EC(CARBOSULFAN 48.34% W/W EC)	1 Litre	CARBOSULFAN 92% TECH	0.5093 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	54 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00005717AM23
RA File Number	05AX04002797 AM23
Licence No and Date	0511016858/13/01/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FIPRONIL 5 % SC(QUALITY STANDARD)	1 Litre	5-AMINO-3-CYANO- (2,6-DICHLORO-4- TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.0447 Kg
		SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN	0.0465 Kg
FIPRONIL 20% SC(QUALITY STANDARD)	1 Litre	5-AMINO-3-CYANO- (2,6-DICHLORO-4- TRIFLUOROMETHYL-PHENYL) PYRAZOLE 98 PCT MIN	0.179 Kg
		SODIUM TRIFLUOROMETHANE SULFINATE 70% MIN	0.186 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	55 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00005720AM23
RA File Number	08AX04001557 AM23
Licence No and Date	0811007007/13/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. An overall yield of 86.7% is shown in the details given whereas norms applied on 47.5% yield which is low. Justification with a copy of technical literature may be furnished. 2. Specific use of NBI in the reaction is not indicated. Recovery of NBI, if used, may be explained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	56 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00005730AM23
RA File Number	08AX04001730 AM23
Licence No and Date	0811007009/16/01/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. The yield of 79.7% claimed by the firm does not match with the applied norms. Justification with a copy of technical literature may be furnished. 2. Specific use of NBI in the reaction is not indicated. Recovery of NBI, if used, may be explained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	57 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00005733AM23		
RA File Number	08AX04001726 AM23		
Licence No and Date	0811007012/16/01/2023		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Thifensulfuron Methyl Technical	1 Kg	Methyl 3-Sulfamoyl-2-Thiophenecarboxylate (MST)	0.691 Kg
		2-Amino-4-Methoxy-6-Methyl-1, 3, 5- Triazine (AMMT)	0.438 Kg
		n-Butyl isocyanate 99.0% (NBI)	0.115 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	58 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	UPL LIMITED		
Meeting Number	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		

and Date			
HQ File Number	HQRNORM APPLY 00005955AM23		
RA File Number	03AX04005260 AM23		
Licence No and Date	0311021018/29/01/2023		
Norms Committee Decision:			
T			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Metribuzin Technical (94% Min.)(Metribuzin Technical (94% Min.))	1 Kg	1,2,4-Triazinone (94% Min.)	1.00 Kg
		Liquid Bromine	0.056 Kg
		Methanol	0.235 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

Case No.	59 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00006671AM23
RA File Number	06AX04000355 AM23
Licence No and Date	0611001870/28/02/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024

1. COA report of Import and Export items and Chemistry indicating the molecular weight of both reactants and product/s and calculation of requirement of raw materials, separately for each type of the export item with yield.
2. Production of export items vis-a-vis consumption of all the raw materials for the last three years duly certified by a Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	60 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001104AM24
RA File Number	03AX04005783 AM23
Licence No and Date	0311023911/25/05/2023

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Acephate Technical 98 %(Acephate Technical 98 %)	1 Kg	O, O-Dimethyl Phosphoramido Thioate (DMPAT 95 Percent Min.)	1.058 Kg
		Methylene Dichloride	0.014 Kg
		Acetic Anhydride	0.762 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	61 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001397AM24
RA File Number	06AX04000086 AM24
Licence No and Date	0611002069/08/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. COA report of Import and Export items and Chemistry indicating the molecular weight of both reactants and product/s and calculation of requirement of raw materials, separately for each type of the export item with yield. 2. Production of export items vis-a-vis consumption of all the raw materials for the last three years duly certified by a Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	62 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PROEC ENERGY LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001532AM24
RA File Number	05AX04000738 AM24
Licence No and Date	0511019313/13/06/2023
Norms Committee Decision: Norms Committee Decision:	

The committee considered the case as per agenda and based on the COA report submitted by the firm, norms are revised as under:

Export Item; Shale Stabiliser (Oil Well Chemical) (Containing humic powder minimum 72% as per COA)

Qty.: 226.0 MT

Import Items;

S.No;	Import Description	Qty. recommended per MT of export
1	Gilsonite / Natural Asphalt	0.260 MT
2	Lignite	0.0290 MT
3	Humic Powder	0.876 MT

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	63 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001918AM24
RA File Number	06AX04000096 AM24
Licence No and	0611002080/19/06/2023

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. COA report of Import and Export items and Chemistry indicating molecular weight of both reactants and product/s and calculation of requirement of raw materials for the manufacture of the export item with yield. 2. Reason for giving content ratio of lithium Carbonate in AA : 0611002069 Dated 08/06/2023 and this license is different for the same export description and norms are also different. 3. Production of export item vis-a-vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	64 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00001966AM24
RA File Number	06AX04000102 AM24
Licence No and Date	0611002083/20/06/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. COA report of Import and Export items and Chemistry indicating the molecular weight of both reactants and product/s and calculation of requirement of raw materials for the manufacture of the export item with yield. 2. Production of export items vis-a-vis consumption of all the raw materials for the last three years duly certified by a Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	65 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	UPL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00002997AM24		
RA File Number	03AX04001177 AM24		
Licence No and Date	0311024987/29/06/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Bifenthrin 250 EC (25% W/W)(Bifenthrin 250 EC (25% W/W))	1 Litre	Bifenthrin Alcohol (2- METHYL - 3- BIPHENYL METHANOL)	0.116 Kg
		LAMBDA CYHALOTHRIC ACID (Cyhalothric Acid)	0.147 Kg
		POTASSIUM CARBONATE	0.106 Kg
		N HEXANE	0.075 Kg
		AROMATIC 100_RM	0.569 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	66 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	MARINE MARKETING SERVICES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00003333AM24
RA File Number	03AX04001362 AM24
Licence No and Date	0311025033/01/07/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: Fire Blanket Qty.: 2979.0 kg Import Item Name : Fiber Glass Sheeting (thickness 0.7 to 0.8 MM in roll form): Qty.; 3111.24 Kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	67 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00003770AM24
RA File Number	05AX04000921 AM24
Licence No and Date	0511019610/03/07/2023
Norms Committee Decision: T Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
IMAZAMOX 4 % SL(QUALITY STANDARD) (4% W/V)	1 Litre	IMAZAMOX TECHNICAL 97% W/W MIN.	0.0408 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	68 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00003962AM24
RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. COA report of Import and Export items and Chemistry indicating the molecular weight of both reactants and product/s and calculation of requirement of raw materials for the manufacture of the export item with yield. 2. Production of export items vis-a-vis consumption of all the raw materials for the last three years duly certified by a Chartered Accountant. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	69 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved

Party Name	BAYER VAPI PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM REVIW00008663AM24	
RA File Number	03AX04001548 AM24	
Licence No and Date	0311025210/07/07/2023	
Norms Committee Decision:		
Norms Committee Decision:		
The committee considered the case as per agenda and based on copy of license provided by the firm, the committee decided to amend the import item no. 1 as under:		
From	To	
PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE- 3- CARBONITRILE)	
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.		

Case No.	70 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00004358AM24
RA File Number	06AX04000110 AM24
Licence No and Date	0611002116/11/07/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	71 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00004470AM24
RA File Number	03AX04001198 AM24
Licence No and Date	0311025488/17/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case as technical expert needed more time to examine the case	

Case No.	72 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	CORTEVA CROP INDIA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00004567AM24		
RA File Number	03AX04001327 AM24		
Licence No and Date	0311025641/21/07/2023		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Loyant TM FlorpyrauxifenBenzyl 2.7%EC((Net content of Florpyrauxifen benzyl Technical 1287 Kgs))	1 Litre	Florpyrauxifen benzyl Technical	0.027 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	73 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00004572AM24
RA File Number	06AX04000111 AM24
Licence No and Date	0611002134/21/07/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that the firm has not replied to the following queries/DL raised in meeting no. 5 dated 06.10.2023: 1. Complete chemistry with mol. Weight and % yield on a molar basis for each step of the manufacturing process. Hence, the committee decided to defer the case.	

Case No.	74 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	BAYER VAPI PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM REVIW00008664AM24		
RA File Number	03AX04001817 AM24		
Licence No and Date	0311025646/22/07/2023		
Norms Committee Decision: T Norms Committee Decision: The committee considered the case as per agenda and based on copy of license provided by the firm, the committee decided to amend the import item no. 1 as under: <table> <tr> <td>From</td><td>To</td></tr> </table>		From	To
From	To		

PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE- 3- CARBONITRILE)
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE	

Case No.	75 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM REVIW00008665AM24
RA File Number	03AX04002522 AM24
Licence No and Date	0311026854/04/09/2023

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per agenda and based on a copy of license provided by the firm, the committee decided to amend import item no. 1 as under:

From	To
PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (- TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE- 3- CARBONITRILE)

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.	76 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MARINE MARKETING SERVICES

Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024										
HQ File Number	HQRNORM APPLY 00005503AM24										
RA File Number	03AX04002498 AM24										
Licence No and Date	0311026939/08/09/2023										
Norms Committee Decision:											
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: Fire Blanket Qty.: 6417.0 kg Import Item Name : <table border="1"> <thead> <tr> <th>S. no;</th> <th>Item Description</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Fiber Glass Sheetings (thickness 0.7 to 0.8 MM in roll form):</td> <td>6321.11 Kg</td> </tr> <tr> <td>2</td> <td>Grey Fiberglass Fabric</td> <td>409.70Kg</td> </tr> </tbody> </table> RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			S. no;	Item Description	Qty. recommended	1	Fiber Glass Sheetings (thickness 0.7 to 0.8 MM in roll form):	6321.11 Kg	2	Grey Fiberglass Fabric	409.70Kg
S. no;	Item Description	Qty. recommended									
1	Fiber Glass Sheetings (thickness 0.7 to 0.8 MM in roll form):	6321.11 Kg									
2	Grey Fiberglass Fabric	409.70Kg									

Case No.	77 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	K PATEL PHYTO EXTRACTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024

HQ File Number	HQRNORM APPLY 00005797AM24
RA File Number	03AX04002627 AM24
Licence No and Date	0311027274/21/09/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	78 / NC/4/MEET/Apr/202425/2		
Case Status	Case Approved		
Party Name	BAYER VAPI PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024		
HQ File Number	HQRNORM APPLY 00005901AM24		
RA File Number	03AX04002937 AM24		
Licence No and Date	0311027466/27/09/2023		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL		PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)- PHENYL)-1H-PYRAZOLE-3- CARBONITRILE)	0.9042
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg

DICHLORO METHANE (DCM)	0.3971 Kg
DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
48% CAUSTIC LYE	0.1599 Kg
50% HYDROGEN PEROXIDE	0.2225 Kg
SODIUM BISULFITE	0.0348 Kg
ACETIC ACID	1.3156 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE	

Case No.	79 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00006322AM24
RA File Number	08AX04001313 AM24
Licence No and Date	0811009690/18/10/2023
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Methoxyfenozide technical 98%	1 Kg	3,5- Dimethyl Benzoic acid	0.528 Kg
		3- methoxy-2-methyl benzoic acid tertbutylhydrazide.	0.800 Kg
		Ethylene Dichloride	0.500 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	80 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00006530AM24
RA File Number	03AX04003453 AM24
Licence No and Date	0311028333/31/10/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL		PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3-CARBONITRILE)	0.9042
		DIETHYL DISULFIDE (DEDS)	0.181 Kg

		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg
		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00006802AM24
RA File Number	05AX04002433 AM24
Licence No and Date	0511022021/10/11/2023

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Fluazinam 30% + Cymoxanil 20% WG	1 Kg	Fluazinam Technical	0.3045 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	82 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007064AM24
RA File Number	05AX04002507 AM24
Licence No and Date	0511022282/28/11/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	83 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007096AM24
RA File Number	08AX04001583 AM24
Licence No and Date	0811010091/29/11/2023
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per the agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
ACEPHATE 90% WDG	1 Kg	O, O-DIMETHYL PHOSPHORAMIDO THIOATE (DMPAT) (95%)	1.058 Kg
		METHYLENE CHLORIDE	0.084 Kg
		ACETIC ANHYDRIDE	0.762 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.			

Case No.	84 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MARINE MARKETING SERVICES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007162AM24
RA File Number	03AX04003931 AM24
Licence No and Date	0311029060/01/12/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item Name: Tan Fire Blanket

Qty.: 6071.0 kg

Import Item Name: Tan Fiber Glass Sheeting (thickness 0.7 to 0.8 MM in roll form):

Qty.; 6364.8 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE

Case No.	85 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007223AM24
RA File Number	03AX04004013 AM24
Licence No and Date	0311029147/06/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL		PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H-PYRAZOLE-3-CARBONITRILE)	0.9042
		DIETHYL DISULFIDE (DEDS)	0.181 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg

		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	86 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007238AM24
RA File Number	08AX04001669 AM24
Licence No and Date	0811010170/06/12/2023

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
METHOXYFENOZIDE TECHNICAL 98%	1 Kg	3,5- Dimethyl Benzoic acid	0.528 Kg
		3- methoxy-2-methyl benzoic acid tertbutylhydrazide.	0.800 Kg
		Ethylene Dichloride	0.500 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.

Case No.	87 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007295AM24
RA File Number	08AX04001690 AM24
Licence No and Date	0811010204/09/12/2023

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
PROFENOFOS 72% EC	1 Litre	N-PROPYL BROMIDE	0.310 Kg
		DIETHYL-THIO- PHOSPHORYL CHLORIDE (DIETHYL PHOSPHORO CHLORIDE THIOATE)	0.478 Kg
		ORTHO CHLOROPHENOL	0.360 Kg
		BROMINE	0.449 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.

Case No.	88 / NC/4/MEET/Apr/202425/2	
Case Status	Case Approved	
Party Name	MARINE MARKETING SERVICES	
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024	
HQ File Number	HQRNORM APPLY 00007324AM24	
RA File Number	03AX04004114 AM24	
Licence No and Date	0311029264/12/12/2023	
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item Name: Fire Blanket Qty.: 9737.0 kg Import Item Name:		
S. no;	Item Description	Qty. recommended
1	Fiber Glass Sheetings (thickness 0.7 to 0.8 MM in roll form):	9771.1 Kg
2	Grey Fiberglass Fabric	459.24 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	89 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007329AM24
RA File Number	08AX04001670 AM24
Licence No and Date	0811010234/12/12/2023
Norms Committee Decision: Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Pendimethalin 40% SC	1 Litre	4, Nitro Ortho-Xylene	0.235 Kg
		Propionic Acid	0.271 Kg
		Ethylene Dichloride	0.063 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.

Case No.	90 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007399AM24
RA File Number	08AX04001613 AM24
Licence No and Date	0811010260/14/12/2023

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per the agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
-------------	----------	-------------	----------

CHLORPYRIPHOS 48% EC	1 Litre	85 %Na-TCP (Sodium trichloro Pyridine)	0.346 Kg
		O,O-Diethyl thiophosphoryl chloride (DETCL)	0.284 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.			

Case No.	91 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007704AM24
RA File Number	05AX04003135 AM24
Licence No and Date	0511023031/03/01/2024
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to call for information of the following deficiencies in its meeting No: NC/4/MEET/Apr/2024-25/2 dated 14.05.2024	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	92 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	GSP CROP SCIENCE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007769AM24

RA File Number	08AX04001847 AM24		
Licence No and Date	0811010432/05/01/2024		
Norms Committee Decision:			
Norms Committee Decision:			
The committee considered the case as per the agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Pendimethalin 33% EC	1 Litre	4, Nitro Ortho-Xylene	0.189 Kg
		Propionic Acid	0.213 Kg
		Ethylene Dichloride	0.050 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	93 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	JU AGRI SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007912AM24
RA File Number	05AX04003230 AM24
Licence No and Date	0511023217/11/01/2024
Norms Committee Decision:	
Norms Committee Decision:	

The committee considered the case as per the agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Tebuconazole 200 g/L + Azoxystrobin 120 g/L SC	1 Litre	Azoxystrobin Technical	0.1222 Kg
		Tebuconazole Technical	0.2036 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	94 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MARINE MARKETING SERVICES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00007993AM24
RA File Number	03AX04004699 AM24
Licence No and Date	0311030227/16/01/2024
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to ratify the norms as under:-	
Export Item Name: Ultra High Fire Blanket (Black)	
Qty.: 7926.0 kg	
Import Item Name: Ultra High Silica Fiberglass Sheetings (Black) (thickness 0.7 to 0.8 MM in roll form):	

Qty.: 8002.56 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008223AM24
RA File Number	03AX04004526 AM24
Licence No and Date	0311030559/30/01/2024
Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing along with the following information: 1. Complete technical document to confirm the purity of Iodine. 2. Copy of Shipping bill and Bill of entry. 3. Production/Consumption data for the license year duly certified by the auditor of the company	

Case No.	96 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008595AM24
RA File Number	03AX04005162 AM24
Licence No and Date	0311031246/15/02/2024
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per the agenda and decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
Chloropyriphos 48% EC	1 Litre	2,3,5,6-Tetrachloro Pyridine (SYMTET)	0.313 Kg
		O,O-Diethyl Thiophosphoryl Chloride (DETCL)	0.284 Kg
		Solvent C IX	0.475 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	97 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SHHIVTEK INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008777AM24
RA File Number	05AX04003789 AM24
Licence No and Date	0511024181/27/02/2024
Norms Committee Decision:	
Norms Committee Decision: The committee considered the case as per the agenda and decided to ratify the norms as under:- Export Item Name: Chlorinated Paraffin (Chlorine Content 51%- 55%)	

Qty.; 1 MT		
Import Qty.:0.48 MT		
S. no.	Item description	Qty. recommended
1	Alpha Plus Nao C20- 24 (Paraffin)	0.48 MT
2	STABLIZER	0.01 MT
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.		

Case No.	98 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SHHIVTEK INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008778AM24
RA File Number	05AX04003787 AM24
Licence No and Date	0511024182/27/02/2024

Norms Committee Decision:

Norms Committee Decision:

Export Item Name: Chlorinated Paraffin (Chlorine Content 51%- 55%)

Qty.; 1 MT Import Qty.:0.48 MT

S. no.	Item description	Qty. recommended
1	Alpha Plus Nao C20- 24 (Paraffin)	0.48 MT
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE.		

Case No.	99 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	SUMITOMO CHEMICAL INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00008933AM24
RA File Number	03AX04005478 AM24
Licence No and Date	0311031812/06/03/2024

Norms Committee Decision:

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
FLUROXYPYR TECHNICAL (FLUROXYPYR MEPTYL ESTER)	1 Kg	4-Amino - 3,5 di chloro -6- fluoro pyridyl 2- oxy acetic acid methyl ester	0.795 Kg

		2 Octanol	0.385 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE			

Case No.	100 / NC/4/MEET/Apr/202425/2
Case Status	Case Deferred
Party Name	OAN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00009225AM24
RA File Number	13AX04000343 AM24
Licence No and Date	1311002899/20/03/2024
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case as the technical expert needed more time to examine the case.	

Case No.	101 / NC/4/MEET/Apr/202425/2
Case Status	Case Approved
Party Name	MARINE MARKETING SERVICES
Meeting Number and Date	NC/ 4/ MEET/ Apr/ 202425/ 2 and 07/05/2024
HQ File Number	HQRNORM APPLY 00000220AM25
RA File Number	03AX04000162 AM25
Licence No and Date	0311032994/13/04/2024
Norms Committee Decision:	
Norms Committee Decision: The committee considered the case as per the agenda and decided to ratify the norms as under:-	

Export Item Name: Fire Blanket

Qty.: 24922.0 kg

Import Item Name:

S. no;	Item Description	Qty. recommended
1	Fiber Glass Sheetings (thickness 0.7 to 0.8 MM in roll form):	24977.66Kg
2	Grey Fiberglass Fabric	1146.48 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per the above decision of NORMS COMMITTEE